

**COU**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1209 OF 2018 IN**  
**DFR NO. 3142 OF 2018**

**Dated: 24<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In**

**Bhopal Dhule Transmission Company Limited** ..... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Apoorva Misra

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Ms. Sanjana Dua for R-2

**ORDER**  
**IA NO. 1209 OF 2018**  
***(Appln. for condonation of delay)***

We have heard learned counsel for the applicant/appellant. For the reasons set out in the accompanying affidavit delay in filing the appeal is condoned. The application is disposed of.

**DFR NO. 3142 OF 2018**

Registry is directed to number the appeal and list the matter for admission on **10.10.2018**. In the meantime, learned counsel for the respondents may file reply to the interim application on or before 09.10.2018 with advance copy to the other side.

**(S. D. Dubey)**  
**Technical Member**

ts/mk

**(Justice Manjula Chellur)**  
**Chairperson**